

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1472/2018

Friday, this the 13th day of April 2018

**Hon'ble Mr. Justice Dinesh Gupta, Chairman
Hon'ble Mr. K.N. Shrivastava, Member (A)**

Association of Group 'A' Officers
(Technical) of Training Directorate
Directorate General of Training
Ministry of Skill Development &
Entrepreneurship through J P Meena
President of Association

(Ms. Shruti Munjal, Advocate)

..Applicant

Versus

1. Union of India
through its Secretary
Ministry of Labour & Employment
Govt. of India, Shastri Bhawan
New Delhi – 110 001
2. The Secretary
Dept. of Personnel & Training
M/o Personnel, Public Grievance & Trg.
North Block, New Delhi – 110 001
3. The Director General / Joint Secretary
Directorate General of
Employment & Training
M/o Labour and Employment
Shram Shakti Bhavan
New Delhi – 110 001
4. The Secretary
M/o Skill Dev. & Entrepreneurship
Govt. of India
Shivaji Stadium Annex
New Delhi – 110 001

(Dr. L C Singhi, Advocate)

..Respondents

O R D E R (ORAL)

Mr. K N Shrivastava:

Notice. Dr. L C Singhi, learned counsel appears and accepts notice on behalf of respondents.

2. This O.A. has been filed by an Association of Group 'A' Officers (Technical) of Training Directorate, Directorate General of Training, through its President. It is stated that in terms of Department of Personnel & Training (DoPT) O.M. dated 24.04.2009 (p. 32), Non-Functional Financial Upgradation (NFFU) is to be granted to officers of Organized Group 'A' Services. The grievance of the applicant-Association is that despite the *ibid* O.M. of DoPT, the respondents have not taken any action to grant NFFU. The applicant-Association has submitted Annexure A-1 representation dated 29.11.2017 to respondent No.4, which has not yet been decided. Learned counsel for applicant submits that the applicant-Association would be satisfied at this stage if a time bound direction is given to respondent No.4 to decide the aforesaid pending representation.

2. Having regards to the submissions made and without going into the merits of the matter, this O.A. is disposed of at the admission stage with a direction to respondent No.4 to decide the aforesaid representation dated 29.11.2017 within a period of three months from the date of receipt of a copy of this order, by passing a reasoned and speaking order. Needless to say that the applicant will have liberty to take recourse to appropriate remedy, as available under law, in case it remains dissatisfied with the order to be passed by respondent No.4.

(K.N. Shrivastava)
Member (A)

April 13, 2018
/sunil/

(Justice Dinesh Gupta)
Chairman